

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) to (d) State Bank of Indore has reported only one case of a retired employee of the bank, who retired from its Head Office at Indore and who has not been paid the gratuity since 1987. The amount involved is Rs. 52,750 approximately. The gratuity has not been paid in this case as on the date of his retirement disciplinary proceedings were pending against him and the final decision has not been taken by the disciplinary authority. Besides the above case, there are three other cases of ex-employees of the bank who have been issued cheques involving an aggregate amount of Rs. 68,016 as gratuity but the same are pending owing to non-acceptance of the cheque, refusal to accept the cheque and non-presentation of the cheque.

Loans advanced to sick units by State Bank of Indore

4295. SHRI RAM GOPAL YADAV:
SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) what is the amount of loan given to the sick units in the country by the various branches of State Bank of Indore during last three years till date branch-wise, and year-wise;

(b) what are the chances of recovery of loans advanced to these sick units;

(c) whether Government propose to write off any loan given to these sick units; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Banks do not normally take over sick units for the purpose of lending. However, if an assisted unit turns sick and is found to be potentially viable,

banks do extend financial assistance including grant of various reliefs and concessions for the revival.

The comparative position of all the sick units with all the branches of State Bank of Indore as on 31-3-1989, 31-3-1990, 31-3-1991 and 31.3.1992 is given below:

(Rs. in crores)

As on	Amount
31-3-89	54.70
31-3-90	74.02
31-3-91	89.69
31-3-92	108.73

Note: Branch-wise data is not readily available.

(b) It has been reported by the bank that chances of recovery of these advances are fair. Where however there is any doubt about the recovery of dues, full provision to the satisfaction of the bank's statutory auditors has been made.

(c) Write off of advances to sick units are considered by the bank on the merit of each case and not by Government.

(d) Does not arise.

Raids on officials of State Bank of Indore

4296. SHRI RAM GOPAL YADAV:
SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact, that during last-year and the current year, raids were conducted at the residence of certain high officials of the Head Office of the State Bank of Indore and incriminating documents were recovered;

(b) if so, what are the details thereof stating the names of the high officials whose residences were raided and the nature of the documents/goods, if any, seized;

(c) what is the outcome of the inquiry conducted into the matter; and

(d) what action has been taken/proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d) Information is being collected and will be laid on the Table of the House.

Performance of State Bank of Indore in Rural Areas

4297. SHRI SATYA PRAKASH MALAVIYA:

SHRI MOHINDER SINGH LATHER:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any evaluation of the performance of the various branches of the State Bank of Indore, particularly, in the rural areas and in the context of the benefits derived by the farmers from these branches;

(b) if so, what is the outcome thereof stating the advances issued by the branches to the farmers till date, the recovery of the loans made so far and the loss suffered by the branches; and

(c) what steps are contemplated to improve the performance of the bank branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Fraud cases in State Bank of Indore, Janakpuri

4298. SHRI SATYA PRAKASH MALAVIYA:

SHRI MOHINDER SINGH LATHER:

Will the Minister of FINANCE be pleased to state:

(a) what are the details of cases of irregularities, wrong advances, and frauds in Janakpuri Branch of the State Bank of Indore, that have come to light since 1989;

(b) whether any inquiry have been made into the cases by Government to identify the officials responsible for the irregularities and the persons involved in fraud; and

(c) if so, what is the outcome thereof stating the action taken by Government against the erring officials and also to streamline the procedure to check it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Information is being collected and will be laid on the Table of the House.

फेडर ग्रोथ फाइनेंशियल सर्विसेज लिमिटेड के मामलों की सी० बी० आई० द्वारा जांच

4299. डा० जिनेंद्र कुमार जैन :
श्री वीरेन जे० शाह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 22 जुलाई, 1992 के "दि इन्डियन एक्सप्रेस" में "सेट बैक टू सी० बी० आई० इन कर्नाटका" शीर्षक के अंतर्गत प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या यह सच है कि कर्नाटक सरकार ने बंगलौर स्थित फेडर ग्रोथ फाइनेंशियल सर्विसेज लिमिटेड के मामलों की जांच के लिए सी०बी०आई० को अनुमति नहीं की है ;